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**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

O.A. NO. 2005/2003

Friday, this the 21st day of November, 2003

HON'BLE MR. SARWESHWAR JHA, MEMBER (A)

Shri Bhagat Singh Rawat,
S/o Late Sh. Samal Singh Rawat,
R/o A-1300, Durga Marg,
Mandawali, Fazalpur,
Delhi - 110 092
Group - C
Working as Physically
handicapped - Vishnu Digamber Marg

(By Advocate : Shri P.S. Goindi) **Applicant**

Versus

Union of India through

1. The Secretary,
Ministry of Welfare,
Shastri Bhawan,
New Delhi
2. The Director,
Institute for the Physically
Handicapped Persons,
4, Vishnu Digambar Marg,
New Delhi - 110 002

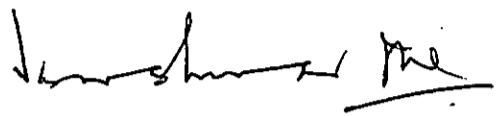
(By Advocate : Shri Rajeev Bansal) **Respondents**

O R D E R (ORAL)

The learned counsel for the respondents, at the very outset, invited attention to the submission of the learned counsel for the applicant made before the Joint Registrar on the 19th November, 2003, wherein he had submitted his intention to withdraw the OA. He has also referred to the decision of this Tribunal in OA No. 903/2003 passed on 28th August, 2003 in which it has been held by the Tribunal that in the absence of any Notification bringing the respondent No. 2, i.e., the Institute for the Physically Handicapped Persons under the jurisdiction of the Administrative Tribunals Act, 1985, this Tribunal has no jurisdiction in respect of the said Institution.

Sarweshwar Jha

2. That being the case, I see no reason why this OA should pend here and accordingly the same is dismissed as withdrawn. The applicant shall have the liberty to agitate the matter before any appropriate Court.



(SARWESHWAR JHA)
MEMBER (A)

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